

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 318 OF 2020

Minguel Caetano Rosario Vaz

..... Petitioner

*V e r s u s*

State of Goa & Ors.

..... Respondents

Mr. Dattaprasad Lawande and Mr. P. Dangui, Advocates for the Petitioner.

Mr. D. Pangam, Advocate General with Ms. Maria Correia, Additional Government Advocate for the Respondent nos. 1 and 3.

Mr. Manish Salkar, Government Advocate for the Goa Coastal Zone Management Authority.

Coram :- M. S. SONAK &  
M. S. JAWALKAR, JJ.

Date : 3<sup>rd</sup> November, 2020

P.C.

1. Heard Mr. Lawande, learned Counsel for the petitioner and Mr. Manish Salkar, Government Advocate for the Goa Coastal Zone Management Authority, on the basis of private notice.

2. Mr. Salkar, learned Government Advocate, on basis of instructions, makes a statement that further hearing in the show cause notice is now fixed on 26.11.2020. He states that on this date, not only the party on whom such notice has been issued will be heard but also the petitioner will be heard by the GCZMA and, thereafter, within a period of 15 days, the show cause notice will be disposed off.

3. We accept this statement made by Mr. Salkar, learned Government Advocate, on behalf of GCZMA. The GCZMA should, in any case, dispose off the show cause notice on its own merits and in accordance with law latest by 15.12.2020 and communicate its decision to the parties.

4. This contempt petition is disposed off in the aforesaid terms.

**M. S. JAWALKAR**

**M. S. SONAK, J.**

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